

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7367/2000

(From the judgement and order dated 07/10/1999 in CMWP 59/93
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

HIMMAT SINGH AND ORS.

Petitioner (s)

VERSUS

I.C.I. INDIA LTD. & ORS.

Respondent (s)

(With prayer for interim relief and office report)

Date : 05/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. B.L. Yadav, Adv.
Mr. P.K. Jain, Adv.

For Respondent (s) Mr. Raj Birbal, Sr. Adv.
No.1: Mr. U.A. Rana, Ms. Shalini Mittal, Advs.
for M/s Gagrat & Co., Advs.
Mr. Arohi Bhalla, Adv.
Mr. Ajay K. Agrawal., Adv.
Mr. C. Siddharth, Mr. Devvrat Tiwari, Advs.

For Res.No.2: Mr. R.K. Jain, Sr. Adv.
Mr. Jagjit Singh Chhabra, Adv.
Ms. Rajshree Bhatnagar, Adv.
Mr. Sameer Nanda, Adv.
Mr. R.S. Suri, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Leave granted.

.SP1
(N. Annapurna) (Shelly Sengupta)
. Annapurna) (Shelly Sengupta)
Court Master Court Master